



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/ Jammu

Notification

Jammu, the 29th January, 2019

SRO 88 .— In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Bandipora:-

S.No	Name of the Officer S/Shri	Designation
1.	Manzoor Ahmed Qureshi	Naib Tehsildar, Sumbal
2.	Arshid Majid	Naib Tehsildar, Naidkhai
3.	Farooq Ahmed Mir	Naib Tehsildar, Khayar,
4.	Mohammad Sultan Mir	Naib Tehsildar, Purana Tulail
5.	Abdul Majid Malik	Naib Tehsildar Gulshanpora Baglore
6.	Manzoor Ahmed Kambay	Naib Tehsildar Baduaab
7.	Bilal Ahmed Sheikh	Naib Tehsildar Chittibanday
8.	Abdul Rashid sofi	Naib Tehsildar Malangam
9.	Reyaz Ahmed Ganie	Naib Tehsildar Arin

By order of the Government of Jammu and Kashmir.

Sd/
(Achal Sethi)
Secretary to Government,
Department of L, J&PA

No. LD(P) 2007/01-Bandipora

Dated. 29 01.2019

Copy to the:

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Bandipora. This is with reference to his letter No.DCB/Estt/2018-19/4082-85 dated. 14.1.2019
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA (W.7. S.C).

(Khursheed Ahmad Bhat)

Deputy Legal Remembrancer